

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 294/TD/2026

Subject : Application under Sections 14(c), 15 and 79(1)(k) of the Electricity Act, 2003 read with Regulation 15(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020, seeking upgradation of the existing Category II Inter-State Trading Licence to Category I Inter-State Trading Licence.

Petitioner : RPG Power Trading Company Limited (RPTCL)

Date of Hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Divya Chaturvedi, Advocate, RPTCL
Shri Saransh Shaw, Advocate, RPTCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the upgradation of the existing Category 'II' Inter-State Trading Licence to a Category 'I' Inter-State Trading Licence.

2. After considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to furnish the following information/clarification, on an affidavit, within a week:

a) Auditor's Report, in compliance with Regulations 3(3)(b), 6(1)(b) and 15(1)(d) of the Trading Licence Regulations, 2020.

b) Audited Special Balance Sheet/ Financial statements prepared in accordance with the financial reporting framework prescribed under the Companies Act, 2013, as on a date falling within 30 days immediately preceding the date of filing of the Petition.

3. The Petition will be listed for the hearing on **4.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

